

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 302**  
**357/252/ND/2018**

**IN THE MATTER OF:**

M/s. Moneta Auto Pvt. Ltd.

.... Petitioner/Applicant

**Order under Section 252 of the Companies Act**

**Order delivered on 27.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Appellant : Mr. Gursat Singh, Mr. Piyush Uphadyay, Mr.  
Pranam Jain Advs., FCS Nitin Jaiswal

For the Respondent :

**ORDER**

We have heard the submissions made by Ld. Counsel appearing for the Petitioner and we have perused the report of the RoC as well as Income Tax Department.

Order **reserved**.

-Sd-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

ANAND DUBEY

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**